

Government of India
Ministry of Finance
(Department of Revenue & Insurance)
....

New Delhi, the 28th April, 1971.

NOTIFICATION
(INCOME-TAX)

No.132 (F.No.404/49/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises

1. Shri V. Gangoji Rao and
2. Shri T.G.C. Aradhya,

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from 1st May, 1971.


(R.D. Saxena)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.132 (F.No.404/49/71-ITCC):

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(R.D. Saxena)

Deputy Secretary to the Government of India.

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No.CC/ITCC/107/45/RSP/71 - 11.5.1971.